



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No- 543/2019 in  
OA No-3625/2018**

**New Delhi, this the 20<sup>th</sup> day of January, 2020**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Smt. Sushma Kumari (Aged about 62 years)  
W/o Sh. Prahlad Kumar  
R/o D-40, Sudarshan Park  
Moti Nagar, New Delhi. .... Petitioner

(through Sh. T.D. Yadav)

**Versus**

1. Sunil Kumar  
Chairman & Managing Director  
MTNL, MTNL Corporate Office  
Mahanagar Door Sanchar Sadan  
9, CGO Complex  
Lodhi Road, New Delhi-110003.
2. Sh. Sunil Kumar  
Director (HR)  
Mahanagar Telephone Nigam Limited  
MTNL Corporate Office  
Mahanagar Door Sanchar Sadan  
9, CGO Complex  
Lodhi Road, New Delhi-110003.
3. Sh. S.P. Rai  
Executive Director  
MTNL, K.L. Bhawan, Janpath  
New Delhi-110001.
4. Smt. Meena Chauhan  
General Manager (HR)  
MTNL, MTNL Corporate Office  
Mahanagar Door Sanchar Sadan



9, CGO Complex  
Lodhi Road, New Delhi-110003.

5. Smt. Kiran Dube  
General Manager (Admn)  
MTNL  
K.L. Bhawan, Janpath  
New Delhi-110001. .... Respondents  
(through Sh. Shashwat Sharma)

### **ORDER(ORAL)**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

The applicant filed OA No. 3625/2018 before this Tribunal claiming certain reliefs. The OA was disposed of on 05.04.2019 directing that the respondents shall pass orders on the representation dated 02.07.2016 submitted by the applicant, within three months. This contempt case is filed, alleging that the respondents did not comply with the directions issued by this Tribunal.

2. We heard Sh. T.D. Yadav, learned counsel for the petitioner and Sh. Shashwat Sharma, learned counsel for the respondents.

3. The only direction issued in the OA was to dispose of the representation. Today, learned counsel for the respondents has placed before us, a copy of the order dated 18.01.2020, through which the respondents have disposed of the representation by assigning detailed reasons. With this, the order in the OA stands complied with. If the

petitioner has any grievance about it, it shall be open to her to pursue remedies. The contempt case is accordingly, closed.



**(A.K. Bishnoi)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/ns/